

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

STARRED QUESTION NO:212

ANSWERED ON:05.02.2014

AUTONOMY TO CBI

Meghwal Shri Arjun Ram ;Venugopal Shri P.

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether suggestion has been received by the Government for enactment of a separate law or an amendment in the existing Delhi Special Police Establishment Act to give the Central Bureau of Investigation (CBI) a statutory backing;
- (b) if so, the details thereof;
- (c) whether the existing law has been grossly inadequate in this regard;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government for functional autonomy of the CBI?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL,PUBLIC GRVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO 212 FOR 05.02.2014 ASKED BY DR.P.VENUGOPAL AND SHRI ARJUN MEGHWAL REGARDING "AUTONOMY TO CBI".

(a) Yes, Madam.

(b) Various suggestions have been received from time to time which, inter alia, include:

- (1) Enactment of a separate Act for CBI in tune with the requirement of the time, rather than deriving its power from the Delhi Special Police Establishment Act, 1946.
- (2) Appointment of Director CBI on the recommendation of a Committee consisting of Prime Minister as Chairperson, Leader of Opposition in the House of People as Member and the Chief Justice of India or a Judge of the Supreme Court nominated by him as Member.
- (3) Setting up of an independent Directorate of Prosecution and grant of statutory status to DoP.
- (4) Removal of Director CBI, only by order of the President on grounds of proved misbehavior and incapacity.
- (5) Induction of Director CBI as full-fledged member in the Selection Committee for recommending selection of officers of CBI of the level of SP and above.
- (6) Exercise of power of superintendence of Central Government in a manner which would not interfere in investigation or disposal of any case in a particular manner by the DSPE.
- (7) Establishment of an Accountability Commission /separate Watchdog Agency to ensure Accountability of CBI.
- (8) Enhancement of financial and administrative powers of the Director CBI.

(c) No Madam.

(d) Question does not arise.

(e) Based on the recommendations of the Group of Ministers (GoM), an affidavit proposing amendments to Delhi Special Police Establishment Act, 1946, has been filed in the Hon'ble Supreme Court on 03.07.2013.

The DSPE Act 1946, has been amended through the recently enacted Lokpal Act, vesting the appointment of Director CBI in a

Committee headed by the Prime Minister and statutory status has been accorded to the post of the Director of Prosecution.

The Director CBI has been recently vested with greater financial and administrative powers in furtherance of functional autonomy.